



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE**

**PART IV-A-EXTRAORDINARY**

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No. 4] HYDERABAD, THURSDAY, MARCH 25, 2021  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

**L.A. BILL No. 4 OF 2021**

A BILL TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1<sup>st</sup> APRIL, 2020.

Be it enacted by the Legislature of the State of Telangana in the Seventy Second Year of the Republic of India as follows:-

*Short title.*

1. This Act may be called the Telangana Appropriation (No.2) Act, 2021.

*Authorisation of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1<sup>st</sup> April, 2020*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1<sup>st</sup> April, 2020, a further sum not exceeding Twenty six thousand one hundred and thirty one crores, thirty five lakhs thirty seven thousand rupees, being moneys required to meet,-

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in Column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in Column (4) of the Schedule.

*Appropriation.*

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

SUMS NOT EXCEEDING

Demand Number	Services and Purposes	Sums Not Exceeding		Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	
(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
I. State Legislature	Revenue	50,00,000	--	50,00,000
II. Governor and Council of Ministers	Revenue	1,21,40,000	--	1,21,40,000
III. Administration of Justice	Revenue	45,28,16,000	36,35,000	45,64,51,000
IV. General Administration and Elections	Revenue	100,89,49,000	20,00,000	101,09,49,000
	Capital	15,18,00,000	--	15,18,00,000
V. Revenue, Registration and Relief	Revenue	4229,87,06,000	2,31,32,000	4232,18,38,000
	Capital	2,46,00,000	--	2,46,00,000
VI. Excise Administration	Revenue	45,17,63,000	14,09,000	45,31,72,000
	Capital	1,67,00,000	--	1,67,00,000
VII. Commercial Taxes Administration	Revenue	24,72,93,000	--	24,72,93,000
IX. Fiscal Administration, Planning, Surveys and Statistics	Revenue	5,04,29,000	14,07,99,000	19,12,28,000
	Loans	100,000	--	100,000
	Public Debt	--	1345,69,22,000	1345,69,22,000

(1)	(2)	(3) Rs.	(4) Rs.	(5) Rs.
	X. Home Administration	236,55,41,000	48,11,000	2,37,03,52,000
	Revenue	653,18,46,000	- -	653,18,46,000
	Capital	53,93,83,000	- -	53,93,83,000
	Loans	237,88,08,000	- -	237,88,08,000
	Revenue	798,04,08,000	15,58,38,000	813,62,46,000
	Capital	40,00,00,000	- -	40,00,00,000
	Loans	113,93,93,000	- -	113,93,93,000
	Revenue	258,05,08,000	- -	258,05,08,000
	Capital	59,40,82,000	- -	59,40,82,000
	Revenue	35,29,48,000	- -	35,29,48,000
	Capital	4,73,71,000	- -	4,73,71,000
	Revenue	3,79,06,000	- -	3,79,06,000
	Capital	3,14,07,000	- -	3,14,07,000
	Revenue	13,53,03,000	- -	13,53,03,000
	Capital	1541,80,08,000	33,80,000	1542,13,88,000
	Revenue	147,87,60,000	- -	147,87,60,000
	Capital			
	XVII. Municipal Administration and Urban Development	2158,24,53,000	6,59,55,000	2164,84,08,000
	Revenue	105,38,00,000	- -	105,38,00,000
	Loans	8,00,000	- -	8,00,000
	Revenue			
	Capital			
	XVIII. Weaker Section Housing Programme	12,09,83,000	- -	12,09,83,000
	Revenue			
	Capital			
	XIX. Information and Public Relations	121,94,44,000	- -	121,94,44,000
	Revenue	8,69,82,000	- -	8,69,82,000
	Capital	1681,89,02,000	- -	1681,89,02,000
	Revenue	24,91,52,000	- -	24,91,52,000
	Capital	1019,81,50,000	- -	1019,81,50,000
	Revenue	93,55,91,000	- -	93,55,91,000
	Capital			
	XX. Labour and Employment			
	Revenue			
	Capital			
	XXI. Social Welfare			
	Revenue			
	Capital			
	XXII. Tribal Welfare			
	Revenue			
	Capital			

(1)	(2)	(3)	(4)	(5)
XXIII.	Backward Classes Welfare	Revenue	72,45,76,000	- -
		Capital	55,26,54,000	- -
		Revenue	203,55,42,000	- -
XXIV.	Minority Welfare			
XXV.	Women, Child and Disabled Welfare	Revenue	294,59,92,000	- -
		Capital	27,74,36,000	- -
XXVI.	Administration of Religious Endowments	Revenue	23,75,00,000	- -
XXVII.	Agriculture	Revenue	154,41,31,000	- -
		Capital	34,05,27,000	- -
		Loans	1,00,00,000	- -
XXVIII.	Animal Husbandry and Fisheries	Revenue	191,28,09,000	- -
		Capital	25,30,78,000	- -
		Loans	6,66,25,000	- -
XXIX.	Forest, Science, Technology & Environment	Revenue	24,24,09,000	- -
		Capital	49,46,56,000	- -
XXX.	Co-operation	Revenue	5,54,62,000	- -
		Capital	50,94,000	- -

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI.	Panchayat Raj	250,02,47,000	- -	250,02,47,000
	Capital	1298,94,42,000	- -	1298,94,42,000
XXXII.	Rural Development	1042,16,49,000	- -	1042,16,49,000
	Capital	1164,01,06,000	- -	1164,01,06,000
XXXIII.	Major and Medium Irrigation	1,60,00,000	- -	1,60,00,000
	Capital	4438,82,20,000	- -	4438,82,20,000
XXXIV.	Minor Irrigation	11,10,000	- -	11,10,000
	Capital	533,65,77,000	- -	533,65,77,000
XXXV.	Energy	102,57,54,000	- -	102,57,54,000
	Loans	392,35,03,000	- -	392,35,03,000
XXXVI.	Industries and Commerce	181,82,04,000	- -	181,82,04,000
	Capital	36,00,00,000	6,20,000	36,06,20,000
XXXVII.	Tourism, Art and Culture	15,77,51,000	- -	15,77,51,000
XXXVIII.	Civil Supplies Administration	61,39,79,000	- -	61,39,79,000
XXXIX.	Information Technology and Communications	101,51,00,000	- -	101,51,00,000
	Capital	55,04,00,000	- -	55,04,00,000
XL.	Public Enterprises	2,78,000	- -	2,78,000
	Total	24745,50,36,000	1385,85,01,000	26131,35,37,000

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204(1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet,-

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1st April, 2020; and

(b) the supplementary expenditure charged on the said Fund for that year.

**T. HARISH RAO**  
*Minister for Finance*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.**

The Telangana Appropriation (No.2) Bill, 2021 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO**  
*Minister for Finance*

**Dr. V. NARASIMHA CHARYULU**  
*Secretary to State Legislature*